

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1287 OF 2019 IN
DFR NO. 2197 OF 2019 &
IA NO. 1712 OF 2019**

Dated : 12th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Andhra Pradesh Power Coordination Committee & Ors. ... Appellant(s)
Vs.
NSL Sugars Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Rudrajit Ghosh
Mr. Y. Shiva Santosh Kumar

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-1

ORDER

IA No. 1287 of 2019 - for condonation of delay)

Heard.

The Applicant/Appellant seeks condonation of delay of 62 days in filing the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of ***Rs. 2000/- (Rupees two thousand only) to a charitable organization***, namely, ***“National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4th Floor, Parliament Street, New Delhi*** by September 18th, 2019. Application is disposed of.

DFR NO. 2197 OF 2019

On compliance, Registry is directed to number the appeal and list the matter for admission on **19.09.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson